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(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 17<sup>th</sup> day of *May, 2007.*

**ORIGINAL APPLICATION NO. 497 OF 2007**

**HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.  
HON'BLE MR. K.S. MENON, MEMBER- A.**

Anand Mohan, S/o Late Vikram Nishad,  
R/o Q. No. 3, Type-III, Block-1<sup>st</sup> , CTO Compound, Agra .  
.....Applicant.

**VE R S U S**

1. Union of India through Secretary,  
Govt. of India, M/o Communication & IT, New Delhi .
2. Deputy Controller of Communication (Accounts),  
U.P. (West), Meerut.
3. The Chief Managing Director,  
Bharat Sanchar Nigam Limited, New Delhi.
4. Chief Accounts Officer (TR), Office of the C.G.M of  
B.S.N.L, Western U.P Telecom Circle, Meerut.
5. General Manager (Finance), BSNL/DOT Cel,  
Office of the Chief General Manager,  
Bharat Sanchar Nigam Limited, U.P (West) Circle,  
Shastri Nagar Telephone Exchange, Garh Road,  
Meerut.
6. Chief General Manager, B.S.N.L, U.P. (West) Circle,  
Shastri Nagar Telephone Exchange, Garh Road,  
Meerut.
7. Mohan Singh Arya,  
Accounts Officer, BSNL, U.P. Circle (West) Meerut,
8. C.C.A , D.O.T Cell, Meerut.

.....Respondents

Present for the Applicant:

Counsel for the Respondents:

Sri Yogesh Agarwal  
Sri

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ORDER

BY HON'BLE MR. JUSTICE KHEM KARAN, V.C

The applicant is aggrieved by communication dated 27.02.2007 (Annexure- 1 to the O.A) by which the respondents have issued a provisional seniority list showing the applicant at Sl. No. 4 as deemed D.O.T optee. He says that the applicant never gave any option for being absorbed or being retained in D.O.T and he wants to serve in B.S.N.L. It is stated that he as already given representation against this deemed option but the authorities are keeping the same pending. He has also raised grievance with regard to payment of salary since May, 2002.

2. In view of the submissions made by the counsel for the applicant, we are of the view that it would be appropriate , if the applicant gives a detailed representation to respondent No. 2, he will consider and decide the same within a time to be specified by this Tribunal.

3. So this O.A is disposed of at the admission stage itself with direction that in case the applicant gives a detailed representation within a period of 2 weeks from today together with copy of this O.A and order, to respondent No. 2, he will consider and dispose of the same in accordance with rules within a period of two months from the date of receipt of such of representation. No costs.

*Done*  
17.5.07  
(Khem Karan)  
Vice-Chairman

*Done*  
17.5.07  
(K.S. Menon)  
Member- A

/Anand/